

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 1288
TO BE ANSWERED ON THE 19th December 2022
SECOND AIRPORT FOR CHENNAI

1288. SHRI VAIKO

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government recently approved of second airport for Chennai in Parandur area;

(b) if so, the details thereof;

(c) whether Government is aware of resistance against the airport project by the local people and the Gram Sabhas had passed resolutions against the proposal;

(d) if so, whether Government would hold discussions and public hearings with the local people and increase the compensation amount, as they would be losing their livelihood of agriculture operations; and

(e) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (GEN. (DR) V. K. SINGH (RETD))

(a) & (b): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 which prescribes the procedure and conditions for development of new Greenfield airports in the country. There is a two stage process of approval, i.e. 'Site-Clearance' followed by 'In-Principle' approval. Tamil Nadu Industrial Development Corporation Limited (TIDCO), a Government of Tamil Nadu Enterprise had submitted an application in August, 2022 to Ministry of Civil Aviation (MoCA) for grant of 'Site-Clearance' for development of Greenfield airport at Parandur, Kancheepuram District, Tamil Nadu and the same has been circulated for stakeholders consultation.

(c) to (e): As per the Greenfield Airports Policy, 2008, the responsibility of implementation of airport projects including land acquisition, Rehabilitation & Resettlement, funding of the project rests with the concerned airport developer including the respective State Government (in case the State Government is the project proponent). Further, development of the airport by project proponent is

subject to availability of land by the respective State Government free from all encumbrances, regulatory clearances etc.
